

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106
IB-924/ND/2020

IN THE MATTER OF:

M/s Tirupati Wellness LLP

Vs.

QNT Sport India Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 22.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhay Kaushik and Mr. Akhil Shankaur, Advocates

For the Respondent :

ORDER

Issue notice upon the Respondents by all modes including process of this Bench as well as email ID of the respondents. Ld. Counsel for the petitioner is directed to file the affidavit of service within one week from today.

Ld. Counsel for the respondent is directed to file the reply within 2 weeks' after receiving of the notice, after serving advance copy upon the Ld. Counsel for the petitioner.

Thereafter, the petitioner is directed to file the rejoinder, if any, within one week after receiving the copy of the reply from the respondents. **List on 22.10.2020.**

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(K.K. VOHRA)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)